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11.02.95

Hon. Mr T.L. Verma JM

None for the applicant. In order dated 16.12.94, it is clearly mentioned that if Shri Upadhyaya does not file power before the next date fixed and none, duly authorised on behalf of the applicant, is present, the case shall be dismissed in default. ^{None} ^{has} ^{either} ^{on behalf} appeared or vakalatnama ~~has been~~ ^{has been} filed on behalf of the applicant, ~~has been~~ ^{has been} filed.

Shri S.C. Tripathi learned counsel for the respondents states at the bar that the applicant has joined in Mathura in pursuance of impugned ^{transfer} order. It appears, ^{for this reason} ~~that~~ the applicant has lost interest in pursuing this case. Hence this application is dismissed in default.

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Jh
JM